

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.16
C.P. (IB)No.203/BB/2022

IN THE MATTER OF:

M/s. Asset Reconstruction Company (India) Ltd. ... Petitioner
Vs.
Mrs. Sangeetha Reddy ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Sahana

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Ld. Counsel for the Petitioner requests time to file objections to the affidavit.
Therefore, two weeks' time is granted to the Petitioner to file objections to the affidavit filed by the Respondent.
3. List the case on **27.05.2024**. In the meanwhile, the Interim Order granted on 27.02.2023 is extended till the next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi